

ITEM NO.3

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4354/2025

[Arising out of impugned final judgment and order dated 30-01-2025 in CRLP No. 58/2025 passed by the High Court of Andhra Pradesh at Amravati]

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

N. SANJAY

Respondent(s)

FOR ADMISSION

Date : 23-07-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. S.V Raju, A.S.G.
Mr. Sidharth Luthra, Sr. Adv.
Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Samarth Krishan Luthra, Adv.
Ms. Rajni Gupta, Adv.
Mr. Karl P. Rustamkhan, Adv.
Mr. Parv Arora, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Abhishek Singh, Adv.
Mr. Harsh Srivastava, Adv.
Mr. Anmol Aggarwal, Adv.
Ms. Rupali Samuel, Adv.
Mr. Himanshu Tyagi, Adv.
Mr. Talib Mustafa, Adv.
Mr. Dhiraj Abraham Philip, AOR

UPON hearing the counsel the Court made the following
O R D E R

After some arguments, as prayed for by learned counsel appearing on behalf of the petitioner for filing further affidavit bringing on record the agreement entered into between the parties dated 30.01.2024 and other related documents like, invoices etc., list the matter on 30.07.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)